Sr. No. 01

HIGH COURT OF JAMMU AND KASHMIR

AT JAMMU

(Through Virtual Mode)

EMG-WP(Crl) No. 01/2020 EMG-CrlM No. 01/2020

Jahangir Ahmed

...Petitioner

Through :- Mr. Sachin Gupta, Advocate

v/s

UT of Jammu and Kashmir and others

...Respondent(s)

Through :- Mr. Ayjaz Lone, Dy. A.G for respondent Nos. 1 to 4.

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Respondent No.6-Jasmneen Akhter has been produced by respondent No.4, Station House Officer, Police Station, Bari Brahmana, Jammu, before the court through virtual mode.

Respondent No.6 has stated during course of proceedings that she is residing in her parental house of her own volition. She has further stated that she has married the petitioner, Jahangir Ahmed and that her husband should visit her parental house and then she is willing to accompany her husband.

Learned counsel for the petitioner has no objection to the visit of the petitioner to the house of respondent No.5, where the respondent No.6 is presently residing. The petitioner along with his father will visit the parental house of respondent No.5 on May 05, 2020 at 4 P.M.

Respondent No.4 shall also remain present on spot during the visit of the petitioner. Respondent No. 6 shall be at liberty to accompany the petitioner in case she desires so.

Status report with regard to the visit shall be filed before the Court by respondent No.4 by the next date.

List on 08.05.2020.

(PUNEET GUPTA) JUDGE

Jammu 04.05.2020 Pawan Chopra